

and the comments of the Comptroller and Auditor General thereon.
[Placed in Library. See No. LT-4495/79.]

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES, ETC. GIVEN BY MINISTERS, AND ANNUAL REPORTS ETC. OF NATIONAL LABOUR INSTITUTE, NEW DELHI FOR 1977/78

Statements showing action taken by Government on various assurances, etc. giving by Ministers, and Annual Reports etc. of National Labour Institute, New Delhi for 1977-78.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (SHRI Larang Sai): I beg to lay in the Table:—

(1) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during various sessions of Lok Sabha:

- (i) Statement No. XIII—
Sixteenth Session, 1976 Fifth Lok Sabha
- (ii) Statement No. XVI—
Second Session, 1977
- (iii) Statement No. XIV—
Fourth Session, 1978.
- (iv) Statement No. VII—
Fifth Session, 1978. Sixth Lok Sabha
- (v) Statement No. IV—
Sixth Session, 1978.
- (vi) Statement No. II—
Seventh Session, 1979.

[Placed in Library. See No. LT-4498/79.]

(2) A copy of the Annual Report (Hindi and English versions) of the National Labour Institute, New Delhi for the year 1977-78 along with the Accounts and the Audit Report thereon.

[Placed in Library. See No. LT-4499/79.]

NOTIFICATION UNDER METRO RAILWAYS (CONSTRUCTION OF WORKS) ACT

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): I beg to lay on the Table a copy of the Metro Railways (Construction of Works) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 172 in Gazette of India dated the 3rd February, 1979, under sub-section (3) of section 44 of the Metro Railways (Construction of Works) Act, 1978. [Placed in Library. See No. LT-4500/79.]

11.35

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 15th May, 1979, agreed without any amendment to the Kosangas Company (Acquisition of Undertaking) Bill, 1979, which was passed by the Lok Sabha at its sitting held on the 30th April, 1979."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 15th May, 1979, agreed without any amendment to the Parel Investments and Trading Private Limited and Domestic Gas Private Limited (Taking Over of Management) Bill, 1979, which was passed by the Lok Sabha at its sitting held on the 30th April, 1979."
- (iii) "In accordance with the provisions of rule 127 of

Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 15th May, 1979, agreed without any amendment to the Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1979, which was passed by the Lok Sabha at its sitting held on the 9th May, 1979."

- (iv) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, Bill, 1979, which has been passed by the Rajya Sabha at its sitting held on the 15th May, 1979."

SREE CHITRA TIRUNAL INSTITUTE FOR MEDICAL SCIENCES AND TECHNOLOGY, TRIVANDRUM BILL

AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum Bill, 1979, as passed by Rajya Sabha.

SHRI JYOTIRMOY BOSU (Diamond Harbour): I rise a point of order. (Interruptions)

MR. SPEAKER: One by one please.

श्री विनायक प्रसाद यादव (सहरसा): मेरा प्वाइन्ट ऑफ आर्डर है। . . (अवधान)

MR. SPEAKER: This is not a point of order.

श्री विनायक प्रसाद यादव: मेरा प्वाइन्ट ऑफ आर्डर यह है कि बिहार के मुंगेर जिले के बिलकारी गांव के हरिजनों पर ऊंचे बर्ण के लोगों ने हमला किया है। समूचे हरिजन के गांव को आग लगा कर स्वात: कर

दिया गया है। कल आपने कहा था कि इस पर ध्यानाकर्षण मंजूर किया जायगा (अवधान)

MR. SPEAKER: am allowing 377. Calling attention is not possible. Ther is no time at all.

Mr. Bosu what is your point of order?

SHRI JYOTIRMOY BOSU: Sir, you are the Speaker of the Lok Sabha and an ex-officio Chairman of the Presiding Officers Conference in India.

(Interruptions)

MR. SPEAKER: There is no time available.

श्री विनायक प्रसाद यादव: अध्यक्ष महोदय, बिहार के मुंगेर जिले में इतनी भयानक घटना घटी है, उस पर यहां चर्चा होनी चाहिए। (अवधान)

श्री हुकम देव नारायण यादव (मधुबनी): अध्यक्ष महोदय, इस पर यहां अवश्य चर्चा होनी चाहिए। (अवधान)

MR. SPEAKER: There is only one day more. There is no time at all. It is not possible. I will allow you to raise the matter under Rule 377. You can make statement under Rule 377.

SHRI JYOTIRMOY BOSU: What I want to submit is this. You are the Speaker of the Lok Sabha and you are also the Chairman of the Presiding Officers' Conference of this country. Here in Himachal Pradesh, a handful of henchmen of the Chief Minister...

MR. SPEAKER: No, I am not allowing him. Don't record.

(Interruption)

MR. SPEAKER: I have told them it is not possible. Don't record.

(Interruption)

MR. SPEAKER: Now, Mr. Kamath.

SHRI KANWAR LAL GUPTA (Dehri Sadar): I want to say one thing.

MR. SPEAKER: I have called Mr. Kamath. I will hear you after him.

SHRI HARI VISHNU KAMATH (Hoshangabad): I rise on a point of order. This is regarding today's List of Business. I am glad that the Lok pal Bill has got an 'upping'—that is to say, it has been brought up in the List of Business. I hope that it will be passed in this session but unfortunately we are not aware—we are in the dark—as to how much time has been allotted to it. The Business Advisory Committee has not considered it. We should know beforehand how much time is allotted to it.

MR. SPEAKER: 8 Hours—if I am not mistaken. Mr. Kamath, it is there in the Bulletin. How can it be passed in this session—only next session. It is introduced. It is listed.

SHRI HARI VISHNU KAMATH: My prediction has come true.

MR. SPEAKER: Look at the realities. How can it be done?

SHRI HARI VISHNU KAMATH: The situation has arisen because you are not exercising the powers and authority vested in you under Rule 13. Under Rule 13 you are vested with the authority as regards regulation of the business of the whole session. Please see rule 13. (*Interruptions*)

MR. SPEAKER: Order please. Session is coming to an end tomorrow.

SHRI HARI VISHNU KAMATH: At least for the next session we can learn a lesson.

MR. SPEAKER: There is enough time for it and I think the atmosphere will be cooler then.

SHRI HARI VISHNU KAMATH: Rule 13 clearly says about this. You are not exercising the authority vested in you. You have said many times that you want to make Parliament more effective. You have said that not once or twice, but umpteen times you have said so.

MR. SPEAKER: Quite right. Under this rule, the Speaker has the power

to arrange the business of the House, but the difficulty is that there are certain things which have got to be given priority like the Finance Bill, Constitution Amendment Bills etc.

SHRI HARI VISHNU KAMATH: I am not talking about that.

MR. SPEAKER: If we follow the rules and avoid wasting time, we can do much more.

SHRI HARI VISHNU KAMATH: What I am saying is for saving time in the long run. You have been anxious since you assumed this august office...

MR. SPEAKER: But I have not been able to persuade others.

SHRI JYOTIRMOY BASU: Except me.

MR. SPEAKER: I wish so.

Now, we are at the fag end; discussion can take place only next session. Why not utilise the remaining time today and tomorrow usefully?

PROF. P. G. MAVALANKAR (Gandhinagar): What would be the priority of this Bill next session?

MR. SPEAKER: It will be given proper priority.

PROF. P. G. MAVALANKAR: Proper means what?

MR. SPEAKER: In arranging the business, this will be given top priority.

SHRI HARI VISHNU KAMATH: Topmost.

MR. SPEAKER: I did not say that.

SHRI KANWAR LAL GUPTA: Sir, what happened in Andhra Pradesh and Tamil Nadu is a national calamity and you must say some words of sympathy on behalf of the House before taking up the calling attention. A number of persons have been uprooted and died. We must express our sympathy towards them and you are the proper person

from cyclone in
to say some words on behalf of the
whole House.

MR. SPEAKER: I have understood
your point.

SHRI SHYAMNANDAN MISHRA
(Begusarai): Sir, on many occasions
when the Select Committees are not
able to submit their reports in time,
the House pulls them up for that.
And when the Government comes up
before the House and dangles the
hope that the Select Committee re-
port will be discussed and when for
months and months, the report is not
discussed, you do not put in any
word of stricture about it.

SHRI HARI VISHNU KAMATH:
Warning.

SHRI SHYAMNANDAN MISHRA:
Yes, warning... and, therefore, I
completely agree with Shri Kamath
that the Government should have
been more prompt in bringing up this
measure and going through it. The
House and the party to which we be-
long, the ruling party, are all com-
mitted to passing this Bill as soon as
possible, but that is not being done.
I am putting in this word because I
happened to be the Chairman of the
Select Committee. I would request
you to ask the Government to be
careful in future, and not to be slack
about it.

MR. SPEAKER: My role is that of
the Speaker and not of the Head-
master.

SHRI HARI VISHNU KAMATH:
Far more than a Headmaster; what
is a Headmaster? There is no com-
parison at all. That is why...

SHRI JYOTIRMOY BOSU rose

MR. SPEAKER: I am not allowing
you; no, no.

SHRI JYOTIRMOY BASU: I have
not said a single word...

MR. SPEAKER: Not single word
but torrential words.

SHRI KANWAR LAL GUPTA:
What about my request?

MR. SPEAKER: During the dis-
cussion on the calling attention, I will

come to know of more facts and at
that time I will do that.

SHRI JYOTIRMOY BOSU: Sir, you
are the Chairman of the Conference
of Presiding Officers. If something has
gone wrong, I am bringing it to your
notice and to the notice of the House.

MR. SPEAKER: No; I am not
allowing it...

PROF. P. G. MAVALANKAR:
Kindly hear him... (Interruptions).

MR. SPEAKER: I know his point.
He wants to say something about the
validity of the election of Speaker in
Himachal Pradesh. This is a matter
for courts, not for me. It is not a
question for us.

(Interruptions)

MR. SPEAKER: I am not allowing.

(Interruption)**

MR. SPEAKER: Don't record any-
thing. Now Calling Attention.

11.45 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED DEVASTATION CAUSED BY
CYCLONE IN COASTAL DISTRICTS OF
ANDHRA PRADESH AND TAMIL NADU

SHRI K. SURYANARAYANA
(Eluru): I call the attention of
the Minister of Agriculture and Irrigation
to the following matter of urgent
public importance and request that
he may make a statement thereon:

"The reported serious devastation
caused by cyclone in the coastal
districts of Andhra Pradesh and
Tamil Nadu resulting in heavy loss
of life, property and standing crops
and the relief rendered to the
cyclone victims."

THE MINISTER OF AGRICUL-
TURE AND IRRIGATION (SHRI
SURJIT SINGH BARNALA): A de-
pression was first located on the
evening of the 5th May, 1979 near
7° N and 90° E (about 450 km south-
west of Car Nicobar). Moving west-